

ITEM NO.16

COURT NO.8

SECTION XVII

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Civil Appeal No(s). 4741/2021

SECURITIES AND EXCHANGE BOARD OF INDIA

Appellant(s)

VERSUS

SUZLON ENERGY LIMITED &amp; ANR.

Respondent(s)

(ONLY I.A. NO. 31675/2023 IS TO BE LISTED.  
IA No. 31675/2023 - APPROPRIATE ORDERS/DIRECTIONS)

Date : 13-03-2023 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B.R. GAVAI  
HON'BLE MR. JUSTICE VIKRAM NATH

For Appellant(s)

Mr. Tushar Mehta, Solicitor General  
Mr. C.U. Singh, Sr. Adv.  
Mr. Anup Jain, AOR  
Mr. Abhishek Baid, Adv.  
Mr. Praneet Das, Adv.  
Mr. Ashok Kumar Jain, Adv.

For Respondent(s)

Mr. Somasekhar Sundaresan, Adv.  
Mr. Lakshmeesh S. Kamath, AOR  
Ms. Samriti Ahuja, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

1. Mr. Tushar Mehta, learned Solicitor General of India seeks permission to withdraw this application (I.A. No. 31675/2023).
2. Permission is granted.
3. Hence, this application is dismissed as withdrawn.

4. However, we clarify that the order impugned will not be treated as a precedent in other cases.

(DEEPAK SINGH)  
COURT MASTER (SH)

(ANJU KAPOOR)  
COURT MASTER (NSH)